

**IN THE INCOME TAX APPELLATE TRIBUNAL, AMRITSAR BENCH, AMRITSAR
(VIRTUAL COURT AT CHANDIGARH)**

BEFORE: SHRI. N.K.SAINI, VP & SHRI, R.L. NEGI, JM

आयकर अपील सं./ ITA No. 569/ASR/2014

निर्धारण वर्ष / Assessment Year : 2012-13

Shri Charanjit Singh Channi 309-A, Guru Teg Bahadur Nagar, Jalandhar	बनाम	The ACIT Central Circle-1 Jalandhar
स्थायी लेखा सं./PAN NO: ABSPS5228H		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : None (Withdrawal Application of Shri Ashray Sarna, CA)

राजस्व की ओर से/ Revenue by : Shri Anupam Kant Garg, CIT

सुनवाई की तारीख/Date of Hearing : 16/02/2021

उद्घोषणा की तारीख/Date of Pronouncement : 16/02/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

This is an appeal by the Assessee against the order dt. 28/08/2014 of CIT(A)-I, Ludhiana.

2. During the course of hearing none appeared on behalf of the assessee but a withdrawal application has been moved by the Ld. Counsel for the assessee which reads as under:

*SUB: WITHDRAW OF APPEAL IN THE CASE OF CHARANJIT SINGH CHANNI, 309-A, GURU TEG BAHADUR NAGAR, JALANDHAR FOR THE ASST. YEAR 2012-13.
ITA NO. 569/ASR/2014
PAN: ABSPS522811*

Sir,

In connection with above it is submitted that assessment in the case of assessee was completed u/s 143(3) r.w.s of the I.T. Act, 1961. Assessee preferred an appeal before the Worthy CIT(A)-1, Ludhiana, wherein the appeal was dismissed, thereafter assessee further preferred appeal before your good self vide receipt dated 22/09/2014.

Sir, it is submitted that assessee have opted for Scheme under Vivad Se Vishwas Act, 2020, copy of Form -3 is enclosed herewith. It is therefore requested that appeal filed may kindly be treated as withdrawn.

Thanking you,

Your's faithfully,
Sd/-
(ASHRAY SARNA)
Counsel for the assessee

3. In the present case, it is noticed that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing certificate no.836163290171220, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee is to be dismissed as withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open Court on 16/02/2021).

Sd/-
आर.एल. नेगी
(R.L. NEGI)
न्यायिक सदस्य/ Judicial Member
AG
Date: 16/02/2021

Sd/-
एन.के.सैनी,
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, AMRITSAR
6. Guard File